

*Statement**Seasonal Variations in Wholesale Prices*
(Base : 1961-62—100)

| Commodity | End-June and End- July, 69 | End-July and Nov. 15, 69 | Nov. 15, 1969 and End-June, 1970 | End-June, 1969 and End-June, 1970 |
|----------------------|----------------------------------|--------------------------------|--|---|
| Food articles | +1.3 (+2.4) | -7.4 (-3.7) | +7.9 (+3.8) | +1.2 (+2.4) |
| Fuel, Power light | +0.8 (+0.8) | +0.5 (+0.3) | +2.8 (+3.0) | +4.2 (+4.2) |
| Lubricants | | | | |
| Industrial | +2.5 | -9.1 | +16.4 | +8.4 |
| Raw materials | (+4.3) | (-13.3) | (+13.5) | (+32.8) |

Note :— Figures in brackets indicate the percentage variations during the corresponding periods last year.

Arrears of Income Tax

2133. SHRI BHOGENDR A JHA : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 1396 on the 4th May, 1970 and state :

(a) the concrete result of the specific measures undertaken as enumerated in statement 'B' in terms of actual recovery of arrears of Income-Tax above Rs. 5 lakhs;

(b) the other measures which the Government contemplate to ensure total recovery of all the arrears ; and

(c) whether steps like summary attachment of assets, confiscation of any property of the defaulters and penal measures are to be enforced and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a). The information regarding actual recovery of arrears of Income-tax in cases above Rs. 5 lakhs is not readily available and its collection will involve considerable time and labour. However, the total recovery out of arrears of Income-tax during 1969-70 amounted to Rs. 129.75 crores as compared to Rs. 110.55

crores collected during 1968-69. Thus there was an increase of Rs. 19.20 crores in the collections out of arrears demand during 1969-70 as compared to 1968-69.

(b) The Government have recently appointed the Direct Taxes Enquiry Committee who, apart from other matters, are looking into the problem of arrears of taxes. Further measures to maximise the collections out of the arrear demands will be taken by the Government on receipt of their report.

(c) All penal measures including attachment and sale of properties etc. as provided under the Income-tax Act are being enforced, depending upon the facts and circumstances of each case, for realising the arrears.

Capital Investment of three Foreign oil Companies in India

2134. SHRI BHOGENDR A JHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 9192 on the 11th May, 1970 and state :